

### **Separate Channel for Regional Programmes**

\* 98. SHRI JANARDHANA POOJARY: Will the Minister of INFORMATION AND BROADCASTING be pleased to state:

(a) whether Government propose to set up a separate channel exclusively for regional programmes; and

(b) if so, the details thereof?

THE MINISTER OF INFORMATION AND BROADCASTING AND MINISTER OF PARLIAMENTARY AFFAIRS (SHRI P. UPENDRA): (a) and (b). Second channels already sixty in the TV stations at Delhi, Bombay, Calcutta and Madras. But setting up second channels exclusively for regional programmes would involve a lot of time and money. However, the Govt. is proposing to increase regional programmes on the second channel.

### **Recommendation of law Commission regarding Judicial Reforms**

\* 99 CH. JAGDEEP DHANKHAR: Will the Minister of LAW AND JUSTICE be pleased to state:

(a) whether the recommendations of the Law Commission regarding Judicial Reforms have since been considered by Government;

(b) if so, the outcome thereof and the action taken or initiated thereon; and

(c) if not, the reasons for the delay?

THE MINISTER OF STEEL AND MINES AND MINISTER OF LAW AND JUSTICE (SHRI DINESH GOSWAMI): (a) and (b). The recommendations of the Law Commission regarding Judicial Reforms are contained in its 114th to 129th and 131st

Reports. Copies of all the Reports have been laid on the Table of both Houses of Parliament. The recommendations contained in the 119th Report had not been accepted by the Government. The remaining recommendations of the Law Commission are at various stages of consideration by the Government.

(c) The recommendations of the Law Commission are being examined in consultation with the various Ministries, the State Governments, the Bar Council of India and the Judiciary.

### **Import of Steel Skull Scrap by MSTC**

\* 100. SHRIMATI GEETA MUKHERJEE: Will the Minister of STEEL AND MINES be pleased to state:

(a) whether Metal Scrap Trade Corporation Limited (MSTC) imported 28,000 tonnes of steel skull scrap from Qatar in hard currency without pre-shipment inspection;

(b) whether any pre-shipment inspection was made by the MSTC or approved inspection agency thereof;

(c) whether the entire quantity was allotted to a private party without pre-registration of demand;

(d) if so, the reasons therefor;

(e) whether the internal vigilance of MSTC indicated the deal; and

(f) whether Government have taken or contemplate any action in the matter and if so, the details thereof?

THE MINISTER OF STEEL AND MINES AND THE MINISTER OF LAW AND JUSTICE (SHRI DINESH GOSWAMI): (a) and (b). During 1988-89, Metal Scrap Trade Corporation (MSTC) placed orders for the